

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu

\*\*\*\*\*

NOTIFICATION  
Jammu, the 28<sup>th</sup> April, 2020

S.O f39 Whereas, on 27-6-2019 Police Station Srigufwara received a reliable information that group clash had ensued between the terrorists of two banned organizations of Hizbul Mujahideen (HM) and Ansar Gazwatul Hind (AGH) in an apple orchard at hills in between Sirhama and Shalgam villages. In the clash one militant namely Aadil Ahmad Dass @ Abu Hamas S/O Ab. Rehman Dass R/O Waghama affiliated with AGH got killed; and

2. Whereas, a Case FIR No. 27/2019 U/S 302, 307 IPC, 7/27 A.Act, 16,18,20, 38 ULA (P) Act, came to be registered in Police Station Srigufwara and investigation set into motion; and

3. Whereas, during the spot inspection the dead body of active militant Adil Ahmad Dass @ Abu Hamas S/O Ab. Rehman Dass R/O Waghama, Bijbehara of Ansar Gazwatul Hind (AGH) was recovered from scene of occurrence and another militant identified as Arif Ahmad Bhat S/O Gh. Rasool Bhat R/O Fethepora Larkipora affiliated with HM outfit was found critically injured in the clash who was apprehended on spot; and

4. Whereas, during the course of investigation the dead body of said militant after completing the legal formalities was handed over to

legal heirs for last rites and the injured militant was taken to hospital for treatment. During search 01 Chinese Pistol, 01 Pistol Magazine, 06 Pistol Rounds, 02 UBGL Grenades, 02 AK 47 Magazines and 13 AK 47 Rounds were recovered from the possession of killed/injured militants on the spot; and

5. Whereas, during the course of investigation site plan and seizure memo's were prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded U/S 161 & 164-A Cr.PC; and

6. Whereas, during the further investigation the arrested injured militant disclosed that on 27-6-2019 after prayers he along with Zubair Ahmad Wani @ Maviya S/O Mohd Afzal Wani R/O Dahrana Dooru and Mohd Ishaq Sheregojri @ Hyder S/O Ab. Ahad R/O Nowgam Verinag A/P Peth Dialgam both affiliated with HM outfit met accused Adil Ahmad Dass (deceased); and

7. Whereas, the injured militant further disclosed that the deceased militant Adil Ahmad Dass asked them to join ISJK militant organization on which heated exchange of words took place between them due to which they fired indiscriminately upon each other and killed the said militant Adil Ahmad Dass; and

WV 29/48. Whereas, during further investigation two video clips circulated on social media by the militants regarding the incident were obtained and placed as evidence on record which had corroborated the contents of FIR; and

8. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the below mentioned accused for commission of offences punishable Under Section 16,18,20,38 of Unlawful Activities (Prevention) Act, 1967:

Sno.	Name of accused	Offence
1	Arif Ahmad Bhat S/O Gh. Hassan Bhat R/O Fatehpura Larkipora, Anantang	16,18,20,38 ULA (P) Act
2	Zubair Ahmad Wani @ Maviya S/O Mohd Afzal Wani R/O Dahruna Dooru, Anantnag <b>(Active Militant)</b>	
3	Mohd Ishaq Sheregojri @ Hyder S/O Ab. Ahad R/O Nowgam Verinag A/P Peth Dialgam Ang <b>(Active Militant)</b>	

9. Whereas, accused Zubair Ahmad Wani and Mohd Ishaq Sheregojri figuring at Sno. 01 & 02 above are active militants and proceedings under section 512 Cr.PC have to be initiated against them; and

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is

sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable U/S 16,18,20,38 of ULA (P) Act, in case FIR No. 27/2019 of Police Station Srigufwara.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government  
Home Department.

Dated:-28-04-2020

No:-Home/Pros/203 /2020/

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director general of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government  
Home Department.